## Restoration of upper age limit for CLAT-2017

- 3253. SHRIMATI VIPLOVE THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government is aware of the restoration of upper age limit for Common Law Admission Test (CLAT-2017) *vide* its notification dated 10th November, 2016;
- (b) whether a very large number of students who have already been preparing for this examination for the last six months by taking coachings and spending huge money would suffer as they will not be able to appear in CLAT-2017 due to this decision at this point of time; and
- (c) if so, whether Government proposes to implement restoration of age limit from some future date instead of 1st July, 2017?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRANATH PANDEY): (a) to (c) The Ministry of Human Resource Development does not deal with CLAT 2017. However, the information will be collected from the relevant institution and will be placed on the table of the House.

## Part-Time Instructors under SSA in Andhra Pradesh and Telangana

3254. SHRI T.G. VENKATESH: SHRI DHARMAPURI SRINIVAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Part-Time Instructors (PTIs) working under Sarva Shiksha Abhiyaan (SSA) are working on a meagre salary of ₹ 6000 per month, if so, the details thereof;
  - (b) the number of PTIs working as of now, along with their pay particulars;
- (c) whether a number of PTIs who were terminated in April this year have not been re-engaged so far putting them to great humility, if so, the reasons therefor;
- (d) whether Government has received any representation from the Association of PTIs from Andhra Pradesh and Telangana in this regard; and
- (e) the measures being taken by Government to issue re-engagement orders to them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (e) The recruitment and service conditions of regular and contractual staff/teachers including Part-Time Instructors (PTIs)

come under the domain of respective State Governments and UT Administrations. Under Sarva Shiksha Abhiyan (SSA), the Central Government provides financial assistance to State Governments and UTs for additional teachers to maintain Pupil Teacher Ratio as per the norms of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Ministry of Human Resource Development does not maintain details and pay particulars of staff/teachers including PTIs under SSA engaged by State Governments, at the central level. Representations/complaints received on their salary and service conditions are forwarded to the respective State Governments and UT Administrations for appropriate action.

The State of Andhra Pradesh has informed that they have engaged 3920 Part-Time Instructors (PTIs) who are being, paid ₹ 6000 per month each and action for filling up the remaining 1732 vacancies has been initiated. The State has also informed that based on the representation from the Association of PTIs, salaries of PTIs are being credited to their respective individual accounts and instructions have been issued to re-engage the services of PTIs during the year 2015-16.

The State of Telangana has informed that 2989 PTIs were working during the academic year 2015-16. The services of PTIs are engaged every year in the State in the month of June after re-opening of the schools. State has reported that some ineligible candidates were working as PTIs and on verification of their qualifications, only 2102 eligible candidates were engaged as PTIs for the academic year 2016-17 at an honorarium of ₹ 6000 per month each.

## Financial assistance for primary/secondary and vocational education

3255. KUMARI SELJA:

SHRI DARSHAN SINGH YADAV:

SHRI P. BHATTACHARYA:

SHRIMATI RAJANI PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any financial assistance has been given to Uttar Pradesh, Maharashtra Haryana and West Bengal for primary, secondary and vocational education, if so, the details thereof; and
- (b) the details of proposal or request received from the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) Yes, Sir. The Right of Children to Free and Compulsory Education (RTE) Act, 2009, is effective from 1st April, 2010 in all States and UTs except Jammu and Kashmir. It provides for free and compulsory education